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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1620/93

Date of Order: 30.12.93

BETWEEN:

1. Jeeva Rathnam	13. A.Mohan Rao
2. T.S.Mahara Booshnam	14. G.Ch.Babu Rao
3. G.V.S.Murthy	15. K.Yesobu
4. N.Mark	16. Sk.Hussain
5. P.Muni Rathnam	17. G.Sanjeeva Rao
6. Ch. Ravi Kumar	18. Ch.David Raju
7. J.S.C.Bose	19. Sk. Dada Valli
8. K.V.N.Raju	20. M.Ramana
9. K.Koteswara Rao	21. T.Santa Rao
10. K.David	22. K.V.Rama Rao
11. K.Venkaji Rao	23. S.M.Hyder .. Applicants.
12. E.Jaya Raju	

A N D

1. The Senior Divisional Personnel Officer/BZA, South Central Railway, Vijayawada.	
2. South Central Railway, Vijayawada.	
3. The Assistant Personnel Officer, (Mech), S.C.Railway, Vijayawada.	.. Respondents.

Counsel for the Applicants

.. Mr.B.G.Ravindra Reddy

Counsel for the Respondents

CORAM:

HON'BLE Mr.R.RANGARAJAN : MEMBER (ADMN.)

: 3 :

Copy to:-

1. The Senior Divisional Personnel Officer/BZA, South Central Railway, Vijayawada.
2. The Divisional Railway Manager, South Central Railway, Vijayawada.
3. The Assistant Personnel Officer, (Mech), S.C.Railway, Vijayawada.
4. One copy to Sri. B. G.Ravindra Reddy, advocate, H.NO.2-2-1137, New Nallakunta, Hyd.
5. One copy to Sri.N.V.Ramana, Addl. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

3/2/93
S. Ram/-
18/1/93

Judgement

(As per Hon. Mr. Justice V. Neeladri Rao, Vice Chairman)

Heard Sri B.G. Ravindra Reddy, learned counsel for the applicants and Sri N.V. Ramana, learned counsel for the respondents.

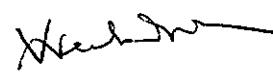
2. This OA was filed praying for declaration that the action of the respondents in effecting promotions to the post of Shunter basing on the provisional Select List of the First Fireman, ^{as} illegal, arbitrary and consequentially to direct the respondents to prepare final select list after considering objections and representations submitted by the applicants.

3. The point raised herein is ^{Squarely} clearly covered by the order dated 1-11-1993 in OA.1369/93 on the file of this Bench. As such this OA had to be disposed with the same directions which were given in the order dated 1-11-1993 in OA.1369/93. The said directions are -

"We direct the respondents to finalise the seniority list taking due note of the objections of the applicants and the other staff who have submitted their representations in response to the letter dated 18-6-1993. The seniority list on the basis of the above objections shall be finalised as expeditiously as possible. Till such time the seniority list is finalised, no promotions should be given on the basis of the provisional seniority list dated 18-6-1993."

4. The OA is ordered accordingly at the admission stage. No costs.


(R. Rangarajan)
Member (Admn)


(V. Neeladri Rao)
Vice-Chairman

Dated : December 30, 93
Dictated in the Open Court



O.A.1626793

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(J)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 30/1/1993

ORDER/JUDGMENT:

M.A/R.A/C.A.NO.

in
O.A.No. 1626793.

T.A.No. (W.P.)

Admitted and Interim directions
issued.

Allowed

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Rejected/Ordered.

No order as to costs.

